

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 470 OF 2019 IN
DFR NO. 2130 OF 2018**

Dated: 7th May, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Adani Power Maharashtra Limited

.... Appellant(s)

Versus

**Maharashtra State Electricity Distribution Company
Limited & Ors.**

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ramanuj Kumar
Ms. Manpreet Lamba

Counsel for the Respondent(s) : Mr. Anup Jain for R-1
Mr. Shubham Arya
Mr. Pulkit Agarwal
Ms. Poorva Saigal for R-3

ORDER

(IA NO. 470 OF 2019 – Delay in filing)

We have heard learned counsel for the Appellant and learned counsel for the Respondent Nos. 1 and 3.

For the reasons set out in the application, delay of 48 days' in filing the appeal is condoned. Application is disposed of.

DFR No. 2130 of 2018

Registry is directed to number the appeal.

Learned counsel for the respondents may file objections/reply to the main appeal on or before 07.06.2019 with advance copy to the other side.

Thereafter, rejoinder may be filed on or before 27.06.2019 with advance copy to the other side.

List the matter on **16.07.2019.**

(S.D. Dubey)
Technical Member

Pr/vt

(Justice Manjula Chellur)
Chairperson